

Central Administrative Tribunal
Principal Bench, New Delhi

OA No. 2764/2002
MA No 2363/2002

this the day of 7th November, 2002

(3)

Hon'ble Sh. Shunker Raju, Member(J)

1. Bikram,
S/o Late Shri Laxmi Narayan,
2. Bimla Devi,
W/o late Shri Laxmi Narayan,
Ex Safaiwala,
Office of Incharge Carriage & Wagon,
Northern Railway,
Delhi(MG).

Both R/o Village Deodai,
Distt. Mahendergarh,
Tehsil Rewari (Haryana). ...Applicants.
(By Advocate: Shri G.D.Chandari)

Versus

Union of India, through
1. The General Manager,
Northern Railway,
Daroda House,
New Delhi.

2. The Divisional Railway Manager,
Northern Railway,
Bikaner ...Respondents

ORDER(CORAL)

By Hon'ble Sh. Shunker Raju, Member(J)

Applicant is the son of deceased employee Shri Laxmi Narain, who died on 2.8.1985 while in service. At the time of his father's death, the applicant was a minor. He states that he has submitted an application (Annexure A 11) for compassionate appointment which has not been responded by the respondents. It is contended that the applicant's father attained regular status ~~before~~ ^{before} three weeks ~~of~~ ^{before} his death and placed reliance on Railway's letter dated 27.6.1985.

2. In view of the matter, ends of justice would be duly met, if the present OA is disposed of at the

(2)

admission stage itself by directing the respondents to
dispose of the representation of the applicant ✓
for compassionate appointment in the light of
instructions/OM and to pass a reasoned and a detailed
order within a period of two months from the date of
receipt of a copy of this order.

S Ram
(Shanker Raju)
Member (J)

/kd/